

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 106
(IB)-590(ND)/2020

IN THE MATTER OF:

Time Equipment Pvt. Ltd. ... Applicant/Petitioner

Vs

LotusGreens Developers Pvt.Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 05.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashish Aggarwal, Mr. Gurcharan Singh,
Mr. Kopal Mittal, Advocates

For the Respondent :Mr. Arush Khanna, Ms. Shreya Singh, Advocates

ORDER

Mr. Kopal, Learned Counsel for the Applicant states that rejoinder is filed which has come on record. He further states that the parties are endeavouring for settlement and requests for an adjournment.

List on **19.03.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)